THE HIGH COURT OF MEGHALAYA: SHILLONG

NOTIFICATION

Dated Shillong the 8th December, 2025

No.HCM.II/44/2016-Estt/191: With the approval of the Hon'ble the Chief Justice, the following Committees of this Registry are hereby constituted as follows:

S1. No.		Members	
1.	Transfer Committee	Hon'ble Mr. Justice H.S.Thangkhiew	Chairperson
	for Judicial officers	Hon'ble Mr. Justice W. Diengdoh	Member
		Hon'ble Mr. Justice B. Bhattacharjee	Member
		Registrar General	Member- Secretary
	Registrar(Judic	al Service) shall assist the Transfer Com	mittee
2.	ACRs Committee for	Hon'ble Mr. Justice H.S.Thangkhiew	Chairperson
	Judicial officers	Hon'ble Mr. Justice W. Diengdoh	Member
		Registrar(Judicial Service)	Member- Secretary
3.	Litigation and Case	Hon'ble Mr. Justice H.S.Thangkhiew	Chairperson
	Management	Hon'ble Mr. Justice W.Diengdoh	Member
	Committee	Registrar General	
		Registrar (Judicial Service)	Member
		Joint Registrar (Listing)	Secretary
4.	Physical verification and Data Monitoring Committee	Hon'ble Mr. Justice W. Diengdoh	Chairperson
		Central Project Coordinator	Member
		Manager, IT	Member
		Deputy Registrar(Judl. Section)	Secretary
5.	Grievances	Hon'ble the Chief Justice	Chairperson
	Committee for	Hon'ble Mr. Justice H.S.Thangkhiew	Member
	retired Chief	Hon'ble Mr. Justice W. Diengdoh	Member
	Justices and retired	Registrar General	Member
	Judges of the High Court.	Registrar (Admn.)	Secretary
	Anomaly Committee	Hon'ble Mr. Justice W. Diengdoh	Chairperson
		Registrar General	Member
		Registrar (Admn.)	Member
		OSD(Finance)	Member
		Deputy Registrar/Officer i/c Accounts Section	Secretary
	Archive Committee	Hon'ble Mr. Justice W. Diengdoh	Chairperson
		Joint Registrar (A.Y. Sarki)	Member
		Librarian	Secretary

8.	Sentence Remission	Hon'ble Mr. Justice B. Bhattacharjee	Chairperson
	Committee	Registrar (Judicial Service)	Member
		Joint Registrar(Listing)	Member
		Joint Registrar(A.Y.Sarki)	Member-
			Secretary

Further, and in supersession of any previous Notification(s)/Order(s) to this effect the following Committees are hereby re-constituted as follows:

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9.	Library Committee	Hon'ble Mr. Justice H.S.Thangkhiew	Chairperson
	to the second	Hon'ble Mr. Justice W.Diengdoh	Member
		Hon'ble Mr. Justice B. Bhattacharjee	Member
	-	Registrar (Admn.)	Member
		Joint Registrar(Listing)	Member-
			Secretary
		Librarian	Member
10.	Grievance Redressal Committee for Ld.	Hon'ble Mr. Justice H.S.Thangkhiew	Chairperson
		Registrar General	Member
	Advocates/Bar	Registrar(Judicial Service))	Secretary
	Associations		
11.	Committee for implementation of	Hon'ble Mr. Justice W. Diengdoh	Chairperson
		Registrar(Judicial Service)	Member
	Supreme Court	Joint Registrar(Listing)	Member
	directions	Joint Registrar(A.Y.Sarki)	Member-
			Secretary
12.	Buildings Committee	Hon'ble Mr. Justice H.S.Thangkhiew	Chairperson
		Hon'ble Mr. Justice W. Diengdoh	
		Registrar General	Member-
			Secretary
		Secretary to the Govt. of Meghalaya,	Member
		Law Department	
		Secretary to the Govt. of Meghalaya, PWD	Member
		Other representatives of the State	Members
		Government who have been assigned	
		judicial infrastructure projects	

The Buildings Committee shall also function as the High Court Level Monitoring Committee under centrally Sponsored Schemes (CSS) for Judicial Infrastructure in the State and shall be assisted by the Consultant(judicial Infrastructure)

13.	Monitoring	Hon'ble Mr. Justice W. Diengdoh	Chairperson
		Registrar (Judicial Service)	Member
	Priority Cases	Joint Registrar(Listing)	Secretary
	Monitoring Comm	ittee for Priority Cases shall also function	as the Arrears

14.	Disciplinary	Hon'ble Mr. Justice B. Bhattacharjee	Chairperson
	Committee for	Registrar General	Member
	High Court employees.	Registrar (Admn.)	Secretary
15.	Finance	Hon'ble Mr. Justice H.S.Thangkhiew	Chairperson
	Committee	Registrar General	Member
		Registrar(Admn.)	Member
		OSD(Finance)	Member
		Finance & Accounts Officer	Member
		Deputy Registrar/Officer i/c Accounts	Member-
		section	Secretary
16.	Computer	Hon'ble Mr. Justice H.S.Thangkhiew	Chairperson
	Committee	Hon'ble Mr. Justice W. Diengdoh	Member
		Registrar General	Member
		Central Project Coordinator	Member-
			Secretary
	The Mar	nager, IT shall assist the Computer Committe	e

Further also, in view that a Committee comprising the Hon'ble the Chief and two Judges exist for complying with the time schedule given in the Malik Malizai case and that the said Committee is assisted by the Selection and appointment Cell comprising the Registrar(Judicial Service), the Committee for recruitment of Judicial Officers in the Meghalaya Higher Judicial Service and the Meghalaya Judicial Service constituted vide Registry's Notification No. HCM.II/44/2016-Estt/169 dated 1st February, 2024 is hereby superseded to this effect in order to avoid duplicity of functions.

All the decisions/resolutions of the above Committees shall be subject to final approval or further necessary orders of the Hon'ble the Chief Justice.

Registrar General, High Court of Meghalaya, Shillong. **Dated Shillong, the 8**th **December, 2025**

Memo NO.HCM.II/44/2016-Estt./191-A Copy to: -

- 1. The Registrar and PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for favour of kind information of the Hon'ble the Chief Justice.
- 2. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Judge, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 3. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
- 4. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.

- 5. All Registrars/Joint Registrars/Deputy Registrars/Assistant Registrars/Officers in charge of Sections in the Registry concerned for favour of kind information and necessary action.
- 6. The Central Project Coordinator, High Court of Meghalaya, Shillong for favour of kind information and necessary action.
- 7. The Finance & Accounts Officer, High Court of Meghalaya for favour of kind information and necessary action.
- 8. The OSD(Finance), High Court of Meghalaya for favour of kind information and necessary action.
- 9. The Manager, IT, High Court of Meghalaya for kind information and necessary action.
- 10. The System Analyst, High Court of Meghalaya for kind information and necessary action. She is requested to get the same uploaded in the Official Website.

11. Office File.

By order etc.

REGISTRAR GENERAL